

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA No.92452/23 in Civil Appeal No(s).4974/2022

AMAZON.COM NV INVESTMENT HOLDINGS LLC

Appellant(s)

VERSUS

COMPETITION COMMISSION OF INDIA &amp; ORS.

Respondent(s)

Date : 08-05-2023 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Mr. Gopal Subramaniam, Sr. Adv. (mentioned by)  
Mr. Shyam Divan, Sr. Adv.  
Mr. Amit Sibal, Sr. Adv.  
Mr. Anand S. Pathak, Adv.  
Mr. Shashank Gautam, Adv.  
Ms. Sreemoyee Deb, Adv.  
Ms. Anubhuti Mishra, Adv.  
Ms. Nandini Sharma, Adv.  
Ms. Anisha Bothra, Adv.  
Ms. Nileena Thomas, Adv.  
Mr. Pavan Bhusan, Adv.  
Ms. Ujwala Uppalari, Adv.  
Ms. Hima Lawrence, Adv.  
Mr. Sudipto Sircar, Adv.  
Mr. Vinamra Kopariha, Adv.  
Mr. Kunal Chatterji, AOR

For Respondent(s) Mr. E. C. Agrawala, AOR  
Mr. N. Venkataraman, ASG  
Mr. Sanyat Lodha, AOR  
Mr. Manu Chaturvedi, Adv.  
Ms. Sanjana Saddy, Adv.  
Ms. Hima Bhardwaj, Adv.  
  
Mr. Rajat Sehgal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The matter is taken up on the mention made on behalf of the appellant in reference to I.A. No.92452 of 2023 in C.A. No.4974 of 2022.

Learned Additional Solicitor General appearing for the

contesting respondents submits that the officers concerned have been advised appropriately in view of the matter being pending in this Court.

Taking note of the totality of the circumstances of this case, it is considered appropriate and hence provided that no coercive steps shall be taken in relation to the notice dated 25.04.2023 against the appellant until the next date in this case i.e., 17.07.2023.

(ARJUN BISHT)  
COURT MASTER (SH)

(RANJANA SHAILY)  
COURT MASTER (NSH)